

OA. 34/03

ORDER DT. 5.2.2003.

None appears for the Applicant.

On the 27.12.2002 Mr. R. C. Rath, learned Standing Counsel for the Railways, is, however, present representing the Respondents. He has filed a *yakalatanama* being the copy of *order* duly executed by the Chief Administrative Officer, *Construction* of the South Eastern Railways, Bhubaneswar. The *order* is as under:- The Applicant having faced a transfer from Bhubaneswar to Nagpur vide O/O No. 46/2002 dated 27.12.2002 filed this O.A. Now by modifying the said Office order dated 27.12.2002 (Annexure-4), the applicant has been posted as XEN (Con.)/HQ/BBSR under the Chief Engineer (Construction-I)/BBSR vide Office Order No. 6/2003 of the Office of the Chief Administrative Officer (Con.) Personnel Deptt., Bhubaneswar. A copy of the said office order dt. 31.1.2003 has been filed as Annexure-R/1 to the Memorandum filed by the learned Standing Counsel for the Railways.

Since the Impugned transfer order has been modified, retaining the applicant at Bhubaneswar, this OA, has, virtually, ~~been~~ become infructuous and, therefore, this OA ~~has~~ stands disposed of after

hearing Mr. Rath, learned Standing Counsel for the Rlys.

MEMBER (JUDICIAL)

05/02/03

Duly
S/26/2/03

Dr. 01, 5.2.03
copies of order
handed over to
Counsel for both
parties.

1/26/2003